

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO. 063/1525/2018

Chandigarh, this the 20th day of March, 2019

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

Kehar Singh Thakur son of Sh. Khub Ram Thakur, aged about 58 years, presently posted as Executive Director, Himachal Pradesh State of Forest Development Corporation Limited, Kasumpti, Shimla-9, Shimla, Himachal Pradesh, Pin 171009.

....APPLICANT

(By Advocate: Shri Randeep Singh proxy for Mr. Vipin Mahajan)

VERSUS

1. Union of India through the Secretary to Government of India, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. State of Himachal Pradesh, through its Additional Chief Secretary (Forests), to the Govt. of Himachal Pradesh, Shimla 171002.

....RESPONDENTS

(By Advocate: Shri Sanjay Goyal for respondent no. 1
Shri B.B. Sharma, for respondent no. 2)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

With the consent of learned counsel for both the parties, the O.A is taken up for hearing today by a S.B. as no prejudicial order, effecting the rights of either of parties is to be passed.

2. The learned counsel for the State of Himachal Pradesh (respondent no. 2) has brought on record a notification dated

5.3.2019 issued by State Govt. of H.P. whereby the relief claimed by the applicant in the instant O.A. has been granted in his favour. It is also prayed that since the relief claimed by the applicant stands granted by them, therefore, this O.A. may be disposed of as having been rendered infructuous.

3. The learned counsel for the applicant does not object to the prayer made by the learned counsel for respondents rather he states that he has also filed M.A. for withdrawal of the O.A.

4. Considering the prayer made by both the parties for disposal of the O.A., couple with the fact that the State of H.P. (respondent no.2) has already issued notification dated 5.3.2019 (Annexure M.A.-I) granting the relief in his favour, therefore, this O.A. is disposed of as having been rendered infructuous. Pending M.A., if any, also stands disposed of. No costs.

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 20.03.2019

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